

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1242
(TO BE ANSWERED ON 14.12.2022)

DIRECTION FROM SUPREME COURT

1242. SHRI A.K.P. CHINRAJ:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether CBI has received any direction from July 2019 to November 2019 from Supreme Court or Chief Justice of India to take action against former Chief Justice of Madras High Court from July 2019 to November 2019 and if so, the details thereof; and
- (b) whether any FIR has been registered by CBI in this regard and if so, the details and status thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): CBI had received a reference dated 26.09.2019 from Secretary General of Hon'ble Supreme Court of India. CBI, on verification, found that the reference did not disclose commission of a cognizable offence and accordingly, no offence has been registered.
